

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

IA NO.32/2022 IN CP No.(IB)256/ALD/2019

CORAM:

- 1. SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th
NOVEMBER, 2022, 2:30 PM**

NAME OF THE COMPANY	LALSA V/S M/S JUGGILAL KAMLAPAT JUTE MILLS COMPANY LTD
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH VIDEO CONFERENCING :

Sh. Sagar Mehrotra alongwith Sh. Avneesh Garg, Sh. Ankit Kohli, Advs.

: For the petitioner/operational creditor

Mrs. Sadapurna Mukherjee alongwith Shivkrit Rai, Advs.

: For the respondent/corporate debtor

ORDER

On the last date of hearing the learned counsel for the parties were directed to file common short written submissions within one week by exchanging the copies with each other and highlight any special case/ authority upon which they are relying upon on the point for determination on this application, but the compliance of the said order has not been made.

Learned counsels for the parties are directed to file short written submissions before the NCLT, Allahabad Bench within three weeks by exchanging the same with relevant case law(s) if any, and then send the hard copy of the same i.e. common short written submissions before the Registry of NCLT, Chandigarh Bench so that the arguments can be heard effectively.

Let the matter be listed on 4th January, 2023.

—Sd—

**(Subrata Kumar Dash)
Member (Technical)**

—Sd—

**(Harnam Singh Thakur)
Member (Judicial)**

16th NOVEMBER, 2022

*Md. Zaid
(Stenographer)*